

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 4839

TO BE ANSWERED ON FRIDAY, THE 31.03.2023

Additional Benches of High Courts

4839. ADV. ADOOR PRAKASH:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Union Government has received proposals from various States for setting up additional benches of High Courts for which a decision is pending and if so, the details thereof;
- (b) whether the Government proposes to sanction additional benches of any High Court given that the e-court programme is in the last phase of implementation; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (c): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government which has to provide necessary expenditure and infrastructural facilities and the Chief Justice of

the concerned High Court who is required to look after the day to day administration of the High Court. The proposal to be complete should also have the consent of the Governor of the concerned State.

At present there is no complete proposal pending with the Government for setting up of Bench (es) in any High Court.

E-Court programme has no direct bearing on establishment of Bench (es) of High Courts.
